

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:469
ANSWERED ON:27.07.2006
UNAUTHORISED PETROL PUMPS
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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether there are thousand of unauthorised petrol pumps in Uttar Pradesh, Rajasthan, Bihar and Jammu & Kashmir as per the survey conducted by the Oil Marketing Companies (OMCs);
- (b) if so, the facts thereof;
- (c) whether these unauthorised petrol pumps have been issued licences by the State Government in violation of the Government rules and guidelines;
- (d) if so, whether these unauthorised petrol pumps are also involved in adulteration cases; and
- (e) if so, the action being taken by the Government against those unauthorised petrol pumps?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a) & (b): Government have received reports of the existence of unauthorised petty dealers or barrel storage points selling petrol/diesel in different States. In a survey conducted by the public sector oil marketing companies (OMCs), it has been reported that the state-wise number of unauthorised identified utility pumps, barrel points selling petrol/diesel is as under:-

State Number

Utter Pradesh	11000
Rajasthan	1000
Bihar	88
Jammu & Kashmir	20
Andhra Pradesh	5

(c): It has been reported that certain State Governments such as Uttar Pradesh, Rajasthan, Bihar, Jammu & Kashmir, etc. have issued licences to petty dealers and utility pumps (barrel storage points) for retailing diesel in rural areas. Such utility pumps do not belong to any of the Oil Companies authorised by the Ministry of Petroleum & Natural Gas and hence are unauthorised.

(d) & (e): Since these utility pumps do not belong to any of the Oil Company, they are not subject to any inspection/quality inspection checks by the Oil Companies as is the case with their regular retail outlets. However, State Government could take action against adulteration cases by such pumps under the control orders issued under the Essential Commodities Act, 1955.

The State Governments have been asked to take necessary steps to identify and to close such unauthorised pumps.